

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 225 OF 2016

Dated: 29th September, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

M/s Shree Cement Ltd. ... Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission & Anr....Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Ritesh Khare for R.1

Mr. Pradeep Misra

Mr. Manoj Kr. Sharma for R.2

ORDER

Admit. Issue notice. Mr. Ritesh Khare takes notice on behalf of Respondent No.1 and Mr. Manoj Kr. Sharma takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply.

List the matter on **17.11.2016**. In the meantime, learned counsel for the respondents may file reply on or before 28.10.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 15.11.2016 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/vt